

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No. 4970 of 2016

Dr. Renuka Chaudhary Petitioner
Versus
The State of Jharkhand & Others Respondents

CORAM : HON'BLE MR. JUSTICE DR. S.N. PATHAK
(Through Video Conferencing)

For the Petitioner : Mr. Prakash Chandra, Advocate
For the Respondent-State : Mr. Mihir Kunal Ekka, AC to SC

14/09.09.2021 Heard the parties.

It appears that this case requires hearing.

Admit.

Parties have already appeared and as such no notice is required to be issued.

Rule is made returnable after six months.

Parties may file their affidavits and exchange pleadings.

(Dr. S. N. Pathak, J.)